

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:2220
ANSWERED ON:02.12.2009
RELEASE OF FUNDS FROM CAMPA
Rao Shri Sambasiva Rayapati

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the request of the Government of Andhra Pradesh is pending with the Ministry for the release of funds from the Compensatory Afforestation Fund Management and Planning Authority (CAMPA);
- (b) if so, the details thereof, including the amount sought for release;
- (c) the action taken or being taken by the Government in this regard; and
- (d) the reasons for delay in releasing the funds to the State Government?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH)

(a) & (b) The Government of Andhra Pradesh had submitted the Annual Plan of Operations (APO) of Rs.105.49 crores (for 3 year) for undertaking site specific activities such as Compensatory Afforestation (CA), Additional Compensatory Afforestation (ACA), Penal Compensatory Afforestation (PCA), Catchment Area Treatment Plan (CAT), etc., and Rs.565.58 crores (for 5 year) for the activities proposed to utilise money under Net Present Value.

(c) & (d) The Central Government with the concurrence of the Supreme Court of India formulated the guidelines in consultation with the States/Union Territories to utilize the money deposited in Ad-hoc CAMPA by establishing State CAMPAs. As per these guidelines and the Supreme Court order dated 10-7-2009, a sum of Rs.1000 crores per year, for the next 5 years, shall be released to the State CAMPAs in proportion of 10% of the principal amount deposited by the States/Union Territories in Ad-hoc CAMPA subject to fulfillment of following conditions:

- (i) the details of the bank account opened by the State Executive Committee (in Nationalized Bank) are intimated to the Ad-hoc CAMPA;
- (ii) the amount towards the NPV and the protected area may be released after the schemes have been reviewed by the State Level Executive Committee and the Annual Plan of Operation is approved by the Steering Committee; and
- (iii) the amount towards CA, Additional CA, PCA and the Catchment Area Treatment Plan may be released in the respective bank accounts of the States/UTs immediately for taking up site specific works already approved by the MoEF while granting prior approval under the Forest (Conservation) Act, 1980.

Accordingly, an amount of about Rs.89.78 crores have been released to the State CAMPA Andhra Pradesh on 28-08-2009 after fulfilling the requisite conditions.